

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**Item No. 104**

**New IA/2911/ND/2024 in IB/179/ND/2023**

**IN THE MATTER OF:**

Siemens Financial Services Private limited	...	Applicant
<i>Versus</i>		
KKSPUN India Limited	...	Respondent

**Under Section 94(1) of the Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 03.06.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)  
DR. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr Sajan Kumar Singh, Adv.  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA/2911/ND/2024**

This is an application filed on behalf of the Applicant under Rule 8 of the Insolvency and Bankruptcy Board of India (Application to Adjudicating Authority Rules), 2016 read with Rule 11 of the National Company Law Tribunal Rules, 2016 seeking withdrawal of CP (IB) NO. 179 (ND) OF 2023. We have heard the submissions made by Learned Counsel for the applicant. Order stands reserved.

Sd/-

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM  
MEMBER (JUDICIAL)**